

SIKKIM



GOVERNMENT

GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

Gangtok

Monday 30th November, 2020

No. 418

**GOVERNMENT OF SIKKIM
LAW & PARLIAMENTARY AFFAIRS DEPARTMENT
GANGTOK**

No: 04/LD/20

Date: 30/11/2020

NOTIFICATION

The following Ordinance promulgated by the Governor on 30th day of November, 2020 is hereby published for general information:-

**SIKKIM MUNICIPALITIES (AMENDMENT) ORDINANCE, 2020
(ORDINANCE NO. 04 OF 2020)**

further to amend the Sikkim Municipalities Act, 2007 (Act No. 5 of 2007).

WHEREAS, it has been considered expedient to amend the Sikkim Municipalities Act, 2007 (No. 5 of 2007), inter alia, to increase the maximum number of wards from 17 (seventeen) to 19 (nineteen) in Municipal Corporation;

And whereas, the Legislative Assembly of Sikkim is not in session and the Governor is satisfied that the circumstances exists which renders it necessary for him to take immediate necessary action;

Now therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Sikkim is hereby pleased to promulgate the following Ordinance, namely:-

- Short title and commencement**
- (1) This Ordinance may be called the Sikkim Municipalities (Amendment) Ordinance, 2020.
 - (2) It shall come into force at once.
- Amendment of section 8**
2. In the Sikkim Municipalities Act, 2007 (hereinafter referred to as the "said Act"), in clause (a) of section 8, for the word "seventeen" the word "nineteen" shall be substituted.

Amendment of
section 13

3. In the said Act, in section 13, in the existing Table, against Municipal Corporation, under the column "Maximum Number", for the figure "17", the figure "19" shall be substituted.

Date: 30th November, 2020

**GANGA PRASAD
GOVERNOR OF SIKKIM**

**JAGAT B. RAI (SSJS)
L-R-CUM-SECRETARY
LAW DEPARTMENT**